

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 436/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 23.12.2014**

In the matter of

Approval of transmission tariff for 400 kV D/C Sagardighi-Behrampur Transmission Line and associated bays at Sagardighi TPS (WBSEDCL) and Behrampur Sub-station (Powergrid) under Transmission System for "Eastern Region Strengthening Scheme-X" in Eastern Region (anticipated DOCO-31.12.2014), for tariff block 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of

Power Grid Corporation of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....**Petitioner**

Vs

1. Bihar State Power (Holding) Company Limited,
(Formerly Bihar State Electricity Board-BSEB),
Vidyut Bhavan, Bailey Road, Patna-800 001

2. West Bengal State Electricity Distribution Company Limited,
(Formerly Meghalaya State Electricity Board),
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta-700 091

3. Grid Corporation of Orissa Limited
Shahid Nagar, Bhubneshwar-751 007

4. Jharkhand State Electricity Board
In Front of Main Secretariat,
Doranda, Ranchi-834 002
5. Damodar Valley Corporation,
DVC Tower, Maniktala,
Civic Centre, VIP Road, Calcutta-700 054
6. Power Department
Government of Sikkim,
Gangtok-737 101

.....**Respondents**

For petitioner : Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL

For respondents : None

ORDER

In the instant petition, the petitioner, Power Grid Corporation of India Limited (PGCIL), has sought approval for transmission tariff for a single asset under Transmission System for "Eastern Region Strengthening Scheme-X" in Eastern Region from anticipated date of commercial operation to 31.3.2019 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges. The details of the asset covered in the instant petition are as follows:-

Asset	Name of the Asset	Scheduled DOCO	Anticipated DOCO
Asset-I	400 kV D/C Sagardighi-Behrampur Transmission Line and associated bays at Sagardighi TPS (WBSEDCL) and Behrampur Sub-station (Powergrid)	23.12.2015	31.12.2014

2. The petition was heard on 24.11.2014. In response to a query of the Commission, the representative of petitioner has clarified that the system requirements under ERSS-X were approved in the 24th ERPC meeting held on 27.4.2013 and finalized in the 2nd 2013 Standing Committee meeting held in Eastern Region on 27.8.2013. He submitted that the Investment Approval (IA) for the asset was accorded by the petitioner's Board on 9.12.2013 for a sum of ₹14394 lakh. He submitted that the estimated completion cost of the asset in the instant petition is ₹12622.23 lakh. The scheduled completion for the instant asset is within 24 months from the date of IA and it works out to 23.12.2015. The instant asset is anticipated to be put under commercial operation w.e.f. 31.12.2014. Thus, there is no cost over-run and time over-run in the case of instant asset. He also submitted that the requirements specified in 2014 Tariff Regulations have been complied with and prayed that 90% of the AFC claimed may be granted in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charge of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses), Regulations, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff has to be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters)

Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

4. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. We have considered the submissions made by the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff for the years 2014-15 and 2015-16 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges as given in para 7 of this order.

6. Annual transmission charges claimed by the petitioner:-

	(₹ in lakh)				
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	583.73	2438.89	2461.68	2408.42	2355.61

7. Annual transmission charges allowed is as follows:-

	(₹ in lakh)	
Assets	2014-15	2015-16
Asset-II	496.17	2073.06

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity

Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson